

COMMITTEE
ON
GOVERNMENT ASSURANCES
(2020-2021)

(SEVENTEENTH LOK SABHA)
TWENTY-SIXTH REPORT

REQUESTS FOR DROPPING OF
ASSURANCES
(NOT ACCEDED TO)

Presented to Lok Sabha on.....०९-०३- 2021



LOK SABHA SECRETARIAT
NEW DELHI

March, 2021/ Phalguna, 1942 (Saka)



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**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2020 - 2021)**

SHRI RAJENDRA AGRAWAL

- Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri M.K. Raghavan
12. Shri Chandra Sekhar Sahu
13. Dr. Bharatiben Dhirubhai Shyal
14. Shri Indra Hang Subba
15. Smt. Supriya Sule

SECRETARIAT

- | | | | |
|----|----------------------------|---|------------------|
| 1. | Shri Pawan Kumar | - | Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - | Director |
| 3. | Shri S. L. Singh | - | Deputy Secretary |

* The Committee has been constituted w.e.f. 09 October, 2020 *vide* Para No. 1773 of Lok Sabha Bulletin Part-II dated 16 October, 2020



INTRODUCTION

I, the Chairperson of the Committee on Government Assurances (2020-2021), having been authorized by the Committee to submit the Report on their behalf, present this Twenty-Sixth Report (17th Lok Sabha) of the Committee on Government Assurances.

2. The Committee on Government Assurances (2019-2020) at their sitting held on 30 July, 2020 *inter-alia* considered Memorandum Nos. 184 to 208 containing requests received from various Ministries/Departments for dropping of 38 pending Assurances and decided to pursue 04 Assurances.

3. At their sitting held on 03 December, 2020, the Committee on Government Assurances (2020-2021) considered and adopted this Report.

4. The Minutes of the aforesaid sittings of the Committee form part of the Report.

NEW DELHI;

05 March, 2021

14 Phalguna, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**



REPORT

While replying to Questions in the House or during discussions on Bills, Resolutions, Motions, etc., Ministers sometimes give Assurances, undertakings or promises either to consider a matter, take action or furnish information to the House at some later date. An Assurance is required to be implemented by the Ministry concerned within a period of three months. In case, the Ministry finds it difficult to implement the Assurance on one ground or the other, it is required to request the Committee on Government Assurances to drop the Assurance and such requests are considered by the Committee on merits and decisions taken to drop an Assurance or otherwise.

2. The Committee on Government Assurances (2019-2020) considered Twenty-Five Memoranda (Appendix-I) containing requests received from various Ministries/Departments for dropping of 38 pending Assurances at their sitting held on 30 July, 2020.

3. After having considered the requests of the Ministries/Departments, the Committee are not convinced with the reasons furnished for dropping of the following 04 Assurances:-

Sl. No.	SQ/USQ No. & Date	Ministry	Subject
1.	USQ No. 1190 dated 03.03.2015	Environment, Forest and Climate Change	Violation of Environmental Laws (Appendix – II)
2.	USQ No. 2425 dated 04.08.2015	Environment, Forest and Climate Change	Environmental Clearance for Townships (Appendix – III)
3.	USQ No. 2613 dated 15.12.2015	Environment, Forest and Climate Change	Aravali Hills (Appendix – IV)
4.	USQ No. 1189 dated 02.05.2016	Tribal Affairs	Rehabilitation of Displaced Tribes (Appendix – V)



4. The details of the Assurances arising out of the replies and the reason(s) advanced by the Ministries/Departments for dropping of the above mentioned 04 Assurances are given in Appendices -II to V.

5. The Minutes of the sitting of the Committee dated 30 July, 2020, whereunder the requests for dropping of the Assurances were considered, are given in Appendix-VI.

6. The Committee desire that the Government should take note of the Observations of the Committee, as contained in Annexure-II to Appendix-VI and take appropriate action, for the implementation of the Assurances expeditiously.

NEW DELHI;

05 March, 2021

14 Phalgun, 1942 (Saka)

**RAJENDRA AGRAWAL,
CHAIRPERSON,
COMMITTEE ON GOVERNMENT ASSURANCES**



COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Statement showing summary of requests received from various Ministries/Departments regarding dropping of Assurances and Considered by the Committee on 30 July, 2020

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
1	184	USQ No. 1190 dated 03.03.2015	Environment, Forest and Climate Change		Violation of Environmental Laws
2	185	USQ No. 2425 dated 04.08.2015	Environment, Forest and Climate Change		Environmental Clearance for Townships
3	186	USQ No. 2613 dated 15.12.2015	Environment, Forest and Climate Change		Aravali Hills
4	187	USQ No. 1189 dated 02.05.2016	Tribal Affairs		Rehabilitation of Displaced Tribes
5	188	(i) USQ No. 2812 dated 11.05.2016 (ii) USQ No. 485 dated 20.07.2016	Housing and Urban Affairs		(i) Unauthorised Colonies (ii) Regularization of Unauthorised Colonies
6	189	SQ No. 201 dated 01.08.2016 (Supplementary by Shri Bhartruhari Mahtab, M.P.)	Culture		Project Mausam
7	190	General Discussion dated 02.08.2016 by Shri Dinesh Trivedi, M.P.	Railways		Approval of the First Report of Railway Convention Committee (2014)
8	191	(i) USQ No. 1307 dated 23.11.2016 (ii) USQ No. 1657 dated 26.07.2017 (iii) USQ No. 857 dated 20.12.2017	Development of North Eastern Region	Department of Development of North-Eastern Region	(i) Mobile Air Dispensary (ii) Air Clinics (iii) Mobile Air Dispensary
9	192	(i) USQ No. 2683 dated 28.08.2012	Home Affairs		(i) National Population Register

SI No.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
		(ii) USQ No. 415 dated 26.02.2013 (iii) USQ No. 1450 dated 06.03.2013 (iv) USQ No. 2446 dated 12.03.2013 (v) USQ No. 2622 dated 13.03.2013 (vi) USQ No. 725 dated 10.12.2013 (vii) USQ No. 3922 dated 18.02.2014 (viii) USQ No. 3399 dated 17.03.2015 (ix) USQ No. 4380 dated 21.04.2015 (x) USQ No. 1228 dated 28.07.2015			(ii) Issuance of Identity Cards (iii) Overlapping of Aadhaar and NPR (iv) National Population Register (v) Dispute on Issuance of UID Card (vi) Issuance of MNIC (vii) Identity Cards to Nomadic Tribes (viii) Issuance of Identity Card (ix) Issuance of MNIC (x) Issuance of Identity Card
10	193	USQ No. 1948 dated 17.12.2013	Home Affairs		Conviction of Italian Marines
11	194	USQ No.1428 dated 25.07.2017	Home Affairs		Fitness Level for IPS Officers
12	195	USQ No.233 dated 25.11.2014	Home Affairs		Fake Encounters
13	196	USQ No.1414 dated 25.07.2017	Home Affairs		Amendment in Service Rules
14	197	USQ No.1274 dated 18.12.2018	Home Affairs		Merger of Manipur State
15	198	USQ No.1327 dated 13.08.2013	Home Affairs		Revival of Sikh Militancy

SI N o.	Memo No.	Question/Discussion References	Ministry/Deptt.	Department	Brief Subject
16	199	USQ No.1002 dated 24.07.2018	Home Affairs		Division of 9th and 10th Schedule Institutions
17	200	USQ No.1524 dated 25.07.2017	Home Affairs		Training for IPS Officer
18	201	SQ No.365 dated 28.03.2017 (Supplementary by Shri Tathagata Satpathy, M.P.)	Home Affairs		Immigration from Bangladesh
19	202	(i) USQ No.3264 dated 01.01.2019 (ii) USQ No.3764 dated 16.07.2019	Home Affairs		(i) High Level Committee on Mob Lynching (ii) Prevention of Lynching
20	203	USQ No.2556 dated 10.05.2016	Home Affairs		Scheme for Infrastructure Development
21	204	USQ No.93 dated 11.12.2018	Home Affairs		Central Investigation Agency
22	205	USQ No.1487 dated 12.02.2019	Home Affairs		Prevention of Damage to Public Property (PDPP) Act
23	206	USQ No.1779 dated 02.07.2019	Home Affairs		Investigation into Pulwama Terror Attack
24	207	USQ No.3734 dated 16.07.2019	Home Affairs		Inter-State Council
25	208	USQ No.3543 dated 11.08.2015	Home Affairs		Mumbai Police Officers



Appendix - II

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 184

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1190 dated 03.03.2015 regarding "Violation of Environmental Laws".

On 03 March, 2015, Shri Vijay Kumar Hansdak, M.P., addressed an Unstarred Question No. 1190 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change *vide* OM F. No.22-92-2015-IA.III (Pt.) dated 03 July, 2020 have stated as under:

"In exercise of the powers conferred upon the Central Government under the Environment (Protection) Act, 1986, the Ministry has notified the Environmental Impact Assessment (EIA) Notification, 2006. The items listed in Schedule to the EIA Notification, 2006 require prior Environment Clearance from the Central or the State Government. The Ministry has decentralized the powers to grant environmental clearance in respect of category 'B' projects to the respective State Environment Impact Assessment Authorities (SEIAA) in order to facilitate expeditious clearance. The building/township and area development projects fall under category 'B' and considered by the State Environment Impact Assessment Authorities (SEIAA)/State Expert Appraisal Committee (SEAC). The powers have also been delegated to SEIAAs in the States to ensure compliance of the EIA Notification, 2006 and initiate action in case of violation. The information sought in the question under reference relates to States of Haryana and Rajasthan. Pending the availability of information from these States, the Ministry assured to the Parliament-Lok Sabha, "The information is being collected and shall be laid on the table of the House." From time to time, Ministry has taken up the matter with States. The Ministry has also written to Additional Chief Secretary to the Government of Haryana and Principal Secretary to the Government of Rajasthan *vide* letters dated 1st August, 2018 and 7th February, 2019. However, no response could be received from these two States."

4. In view of the above and the fact that the information sought in 2015 may not be relevant now, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FORESTS AND CLIMATE CHANGE
LOK SABHA
UNSTARRED QUESTION NO: 1190
ANSWERED ON: 03.03.2015
VIOLATION OF ENVIRONMENTAL LAWS
VIJAY KUMAR HANSDAK

(a) whether the Government has taken note of unauthorised development activities including encroachment, urbanisation and other violations of Environmental Laws impacting the fragile ecological balance in the Aravali Hills;

(b) if so, the details thereof;

(c) whether boring and Real Estate construction works are still going on in various areas of the Aravali Hills including Kama Pahadi, Tijara, Patan, Faridabad, Surajkund, Badkhal, Gurgaon, Dharuheda, Tabadu and Bhiwani, despite the orders of the Supreme Court in this regard;

(d) if so, the details thereof and the reasons therefor; and

(e) the steps taken by the Government to check anti-environmental activities?

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:-

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FORESTS AND CLIMATE CHANGE (SHRI PRAKASH JAVADEKAR)

(a) to (e) The information is being collected and will be laid on the table of the house.

Appendix-III

**LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 185**

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2425 dated 04.08.2015 regarding "Environmental Clearance for Townships".

On 04 August, 2015, Shri Nana Patole, M.P., addressed an Unstarred Question No. 2425 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change *vide* OM F. No.08-40/2015-IA.III dated 03 July, 2020 have stated as under:

"In exercise of the powers conferred upon the Central Government under the Environment (Protection) Act, 1986, the Ministry has notified the Environmental Impact Assessment (EIA) Notification, 2006. The items listed in Schedule to the EIA Notification, 2006 require prior Environment Clearance from the Central or the State Government. The Ministry has decentralized the powers to grant environmental clearance in respect of category 'B' projects to the respective State Environment Impact Assessment Authorities (SEIAA) in order to facilitate expeditious clearance. The building/township and area development projects fall under category 'B' and considered by the State Environment Impact Assessment Authorities (SEIAA)/State Expert Appraisal Committee (SEAC). The powers have also been delegated to SEIAAs in the States to ensure compliance of the EIA Notification, 2006 and initiate action in case of violation. The information sought in the question under reference relates to States of Karnataka and Maharashtra. Pending the availability of information from these States, the Ministry assured to the Parliament-Lok Sabha, "The information is being collected and shall be laid on the table of the House." From time to time, Ministry has taken up the matter with States. The Ministry has also written to Principal Secretaries to the Government of Karnataka and Government of Maharashtra *vide* letters dated 1st August, 2018 and 20th September, 2018. However, no response could be received from these two States."

4. In view of the above and the fact that the information sought in 2015 may not be relevant now, the Ministry, with the approval of the Minister of State in the Ministry Environment, Forest and Climate Change have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi

GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION No. 2425
TO BE ANSWERED ON 04.08.2015

Environmental Clearance for Townships

2425. SHRI NANA PATOLE:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) the details of the townships having commercial and multi-storey buildings in Maharashtra and Karnataka which have been provided environment clearance during the last three years and the current year;
- (b) whether the Government has granted environment clearance for similar townships in Bengaluru, Mangalore, Mumbai and coastal areas of Navi Mumbai;
- (c) if so, the details thereof;
- (d) whether the Government has received reports of large scale illegal construction of buildings without environment clearance in the coastal regulation areas in Navi Mumbai; and
- (e) if so, the details thereof along with details of the action taken by the Government in this regard?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST
AND CLIMATE CHANGE,

(SHRI PRAKASH JAVADEKAR)

- (a) to (e) / The information is being collected and shall be laid on the table of the house. /



LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES
MEMORANDUM No. 186

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 2613 dated 15.12.2015 regarding "Aravali Hills".

On 15 December, 2015, Shri S. Rajendran, M.P., addressed an Unstarred Question No. 2613 to the Minister of Environment, Forest and Climate Change. The text of the Question along with the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Environment, Forest and Climate Change within three months from the date of the reply but the Assurance is yet to be implemented.

3. In this regard, the Ministry of Environment, Forest and Climate Change *vide* OM F. No.08-57/2015-IA.III (Pt.) dated 03 July, 2020 have stated as under:

"From time to time, Ministry has taken up the matter with States. The Ministry has also written to Additional Chief Secretary to the Government of Haryana and Principal Secretary to the Government of Rajasthan *vide* letters dated 1st August, 2018 and 7th February, 2019. However, no response could be received from these two States."

4. In view of the above and the fact that the information sought in 2015 may not be relevant now, the Ministry, with the approval of the Minister of State in the Ministry of Environment, Forest and Climate Change have requested the Committee to drop the Assurance.

The Committee may consider.

Dated:- 28/07/2020

New Delhi



GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

LOK SABHA
UNSTARRED QUESTION NO.2613
TO BE ANSWERED ON 15.12.2015

Aravali Hills

2613. SHRI S. RAJENDRAN:

Will the Minister of ENVIRONMENT, FORESTS AND CLIMATE CHANGE be pleased to state:

- (a) whether unauthorised development activities including encroachment, urbanisation and other violations of Environmental laws is impacting the fragile ecological balance in the Aravali Hills;
- (b) if so, the details thereof;
- (c) whether boring and Real Estate construction works are still going on in various areas of the Aravali Hills including Kama Pahadi, Tijara, Patan, Faridabad, Surajkund, Badkhal, Gurgaon, Dharuheda, Tabadu and Bhiwani despite the orders of the Supreme Court in this regard;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the steps taken by the Government to check anti-environmental activities in the Aravali Hills?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR ENVIRONMENT, FOREST AND CLIMATE CHANGE

(SHRI PRAKASH JAVADEKAR)

(a) to (e) The Central Government, vide Notification dated 7th May, 1992 under the Environment (Protection) Act, 1986 had prohibited carrying on certain processes and operations causing environmental degradation in the specified areas of Aravali Range. Later, vide Notification dated 29th November, 1999, the Central Government has delegated the powers conferred on it to the concerned States of Haryana and Rajasthan, to take measures for protecting and improving the quality of environment in the area.

The said Notification provides for constitution of an expert committee under the Secretary, Department of Environment of the concerned State Government, and the monitoring committee under the Chairmanship of District Collector concerned (Gurgaon in Haryana and Alwar in Rajasthan) to take necessary action on violations of the Environment (Protection) Act, 1986. The State Governments were also required to prepare a Master Plan for development of the area, integrating environmental concerns and the future land use.

LOK SABHA SECRETARIAT
COMMITTEE ON GOVERNMENT ASSURANCES

Appendix - K

MEMORANDUM No. 187

Subject: Request for dropping of Assurance given in reply to Unstarred Question No. 1189 dated 02.05.2016 regarding "Rehabilitation of Displaced Tribes"

On 02 May, 2016, Shri R. Parthipan, M.P., addressed an Unstarred Question No. 1189 to the Minister of Tribal Affairs. The text of the Question alongwith the reply of the Minister is as given in the Annexure.

2. The reply to the Question was treated as an Assurance by the Committee and required to be implemented by the Ministry of Tribal Affairs within three months from the date of the reply but the Assurance is yet to be implemented.
3. The Ministry of Tribal Affairs *vide* F. No. 16012/05/2016-FRA dated 12.09.2017 have stated as under:-

"Since the subject matter of land acquisition is dealt with by the Department of Land Resources (Ministry of Rural Development), their inputs were called for. Though land and its management fall under the exclusive legislative and administrative jurisdiction of States as provided under the Constitution of India (Seventh Schedule - List ii (State List) - Entry No. 18, Department of Land Resources, *vide* its letter No. 26011/04/2007-LRD(Pt.III) dated 20.08.2015 had stated that it was in the process of collecting data regarding land acquisition and displacement and has recently revised the proforma for collection of data to specifically cover the Scheduled Castes/Scheduled Tribes affected families. On the basis of this letter, the Parliament Question was answered by this Ministry which has now been converted into an Assurance. In response to two questions that were to be answered by this Ministry in July 2017, Department of Land Resources stated that they do not maintain such data. Thus it is seen that the Department of Land Resources has given two contradicting replies on the same matter. They are also not accepting the transfer of the Assurance which was created on the basis of that Department's replies nor are they acknowledging this Ministry's request for transfer of the Assurance. As none of the parts of the question pertain to this Ministry, this Ministry is not a position to fulfil this Assurance in the absence of relevant data."

4. In view of the above, the Ministry, with the approval of the Minister of State in the Ministry of Tribal Affairs, have requested the Committee to drop the above Assurance.

The Committee may consider.

DATED :- 28/07/2020

NEW DELHI

GOVERNMENT OF INDIA
(MINISTRY OF TRIBAL AFFAIRS)
LOK SABHA
UNSTARRED QUESTION NO.1189
TO BE ANSWERED ON 02.05.2016

REHABILITATION OF DISPLACED TRIBES

1189. SHRI R. PARTHIPAN:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether the Government has any data about the tribal population being displaced due to undertaking of various development projects in the country;
- (b) if so, the details thereof, State/UT-wise including Tamil Nadu; and
- (c) the steps taken by the Government for their proper rehabilitation?

ANSWER

MINISTER OF TRIBAL AFFAIRS
(SHRI JUAL ORAM)

(a) and (b) : Department of Land Resources (DOLR), Ministry of Rural Development is the nodal Ministry dealing with land acquisition matters. Land and its management fall under the exclusive legislative and administrative jurisdiction of states as provided under the Constitution of India (Seventh Schedule - List ii (State List) - Entry No.(18). Therefore, State wise details are not maintained centrally. DOLR has, however, informed that they are in the process of collecting data regarding land acquisition and displacement covering ST families also.

(c) The Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 (LARR Act, 2013 in short) has special provisions under Sections 41 and 42 for providing reservation and other benefits to the Scheduled Castes and scheduled tribes for their proper rehabilitation. In addition to this, procedure and manner of rehabilitation and resettlement have been detailed under Sections 43 to 47 of the Act. In addition, setting up of National Monitoring Committee for Rehabilitation and Resettlement has been provided for under Section 48 of the LARR Act, 2013. Specific provisions have also been made under Sections 49 and 50 of the said Act for reporting requirements and establishment of State Monitoring Committee for Rehabilitation and Resettlement. Detailed provisions have also been made under the Act for R&R Authority.



MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES

(2019-2020)

(SEVENTEENTH LOK SABHA)

TENTH SITTING

(30.07.2020)

The Committee sat from 1430 hours to 1510 hours in Committee Room "C", Parliament House Annex, New Delhi.

PRESENT

Shri Rajendra Agrawal - Chairperson

MEMBERS

2. Shri Nihal Chand Chauhan
3. Shri Ramesh Chander Kaushik
4. Shri Kaushalendra Kumar
5. Shri Ashok Mahadeorao Nete
6. Shri Santosh Pandey

SECRETARIAT

- | | | |
|----|----------------------------|--------------------|
| 1. | Shri Pawan Kumar | - Joint Secretary |
| 2. | Shri Lovekesh Kumar Sharma | - Director |
| 3. | Shri S.L. Singh | - Deputy Secretary |

At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to consider 25 Memoranda containing requests received from various Ministries/Departments for dropping of 38 pending Assurances and for taking oral evidence of the representatives of the Ministry of Youth Affairs and Sports (Department of Sports). The Committee then took up the said 25 Memoranda (Memorandum Nos. 184 to 208) for consideration for dropping or otherwise of the relevant Assurances. After considering a few Memoranda, the Committee authorized the Hon'ble Chairperson to decide the Memoranda. The Chairperson subsequently decided to drop 34 Assurances as per details given in Annexure-I* and to pursue the remaining 04 Assurances as per details given in Annexure-II for implementation by the Ministry/Department concerned.

XXXXX

XXXXX

XXXXX

XXXXX

XXXX

The Committee then adjourned.

* Not enclosed

COMMITTEE ON GOVERNMENT ASSURANCES (2019-2020)

Annexure-II

Statement Showing Assurances not dropped by the Committee on Government Assurance (2019-2020) at their sitting held on 30.07.2020

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
1.	184	USQ No. 1190 dated 03.03.2015	Environment, Forest and Climate Change	Violation of Environmental Laws	The Ministry has requested the Committee to drop the Assurance on the ground that it has decentralized the powers to grant environment clearance in respect of category 'B' projects to respective State Environment Impact Assessment Authorities (SEIAs) in order to facilitate expeditious clearance. The building/township and area development projects fall under Category 'B'. The powers have also been delegated to SEIAs in the States to initiate action in case of violation. The information sought in the Question relates to the States of Haryana and Rajasthan. The Ministry has stated that despite taking up the matter with them from time to time, no response could be received from these two States. The Committee understand that such matters may take time but at the same time the Committee feel the need to ensure

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
2.	185	USQ No. 2425 dated 04.08.2015	Environment, Forest and Climate Change	Environmental Clearance for Townships	<p>accountability in the matter so that anti-environmental activities are prevented and the country's overall interest is protected. Considering that the Central Ministry is primarily responsible for implementing the Assurance given on the floor of the House, the Committee feel that the Ministry cannot absolve itself from the same and need to pursue the matter with the States of Haryana and Rajasthan at the highest level and expedite the fulfillment of the Assurance.</p> <p>The Ministry has stated that it has decentralized the powers to grant environmental clearance in respect of Category 'B' projects to respective State Governments. The building/township and area development projects fall under category 'B' and powers have been delegated to State's authorities to initiate action in case of violation. The Ministry has requested for dropping the Assurance on the ground that information sought in the Question relates to States of Karnataka and Maharashtra and despite taking up the matter with them from time to time, no response could be received from them.</p>

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
3.	186	USQ No. 2613 dated 15.12.2015	Environment, Forest and Climate Change	Aravali Hills	<p>The Committee feel that the matter of granting environmental clearances for townships is of critical importance considering the anti-environmental activity issues and needs to be pursued vigorously with the State Governments of Karnataka and Maharashtra with full might to bring to its logical conclusion. The Committee urge the Ministry to take urgent action in the matter with alacrity and specific timeline. The Committee would also like to be apprised of the initiatives taken and progress made in the matter.</p> <p>The Ministry has requested to drop the Assurance on the ground that despite taking up the matter with the State Governments of Haryana and Rajasthan no response could be received from these two States. The Committee feel that the matter is of crucial importance considering the unauthorized development activities in the ecologically fragile Aravali Hills causing their ecological devastation, desertification and water and air pollution. The Committee feel that once an Assurance has been given, it is incumbent upon the</p>

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
4.	187	USQ No: 1189 dated 02.05.2016	Tribal Affairs	Rehabilitation of Displaced Tribes	<p>Ministry to fulfil it. The Committee desire that the Ministry should pursue the matter earnestly with the State Governments of Haryana and Rajasthan at the highest level and implement the Assurance at the earliest. The Committee would also like to be apprised of the latest developments in the matter.</p> <p>The Ministry of Tribal Affairs has requested to drop the Assurance on the ground that despite repeated requests the Ministry of Rural Development (Department of Land Resources) is not accepting the transfer of the Assurance which was created on the basis of Department of Land Resources's replies. The Committee do not accept this contention of the Ministry as a valid ground for dropping the Assurance. The Committee feel that the matter of displacement and rehabilitation of tribal population due to development projects is a sensitive and serious issue and needs to be pursued vigorously with the Ministry of Rural Development with full might to bring to its logical conclusion. The Committee also urge the Ministry of Tribal Affairs to bring the matter to the notice of Ministry of</p>

S.No.	Memo No.	SQ/USQ No. and date	Ministry/ Department	Subject	Remarks
					Parliamentary Affairs, the nodal Ministry for implementation of the Assurances, to facilitate transfer and implementation of the Assurance.



MINUTES

COMMITTEE ON GOVERNMENT ASSURANCES
(2020-2021)
(SEVENTEENTH LOK SABHA)
FIRST SITTING
(03.12.2020)

The Committee sat from 1100 hours to 1215 hours in Committee Room 'B', Parliament House Annexe, New Delhi.

PRESENT

Shri Rajendra Agrawal - **Chairperson**

MEMBERS

2. Shri Ramesh Chander Kaushik
3. Shri Kaushalendra Kumar
4. Shri Santosh Pandey
5. Shri Pashupati Kumar Paras

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S.L. Singh - Deputy Secretary

WITNESSES

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At the outset, the Chairperson welcomed the Members to the sitting of the Committee and apprised them that the sitting has been convened to (i) chalk out future programme of the Committee; (ii) consider and adopt 14 draft Reports; (iii) consider 25 Memoranda containing requests received from various Ministries/Departments for dropping or otherwise of 61 pending Assurances; and (iv) take oral evidence of the representatives of the Ministry of Civil Aviation regarding pending Assurances.

2. Thereafter, the Committee took up for consideration and adoption the following 14 Draft Reports:-

- (i) Draft Seventeenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (ii) Draft Eighteenth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';



- (iii) Draft Nineteenth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Power';
- (iv) Draft Twentieth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Youth Affairs and Sports (Department of Sports)';
- (v) Draft Twenty-First Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (vi) Draft Twenty-Second Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (vii) Draft Twenty-Third Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Chemicals and Fertilizers (Department of Fertilizers)';
- (viii) Draft Twenty-Fourth Report (17th Lok Sabha) regarding 'Review of Pending Assurances Pertaining to the Ministry of Defence (Department of Defence)';
- (ix) Draft Twenty-Fifth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (x) Draft Twenty-Sixth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xi) Draft Twenty-Seventh Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)';
- (xii) Draft Twenty-Eighth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)';
- (xiii) Draft Twenty-Ninth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Acceded to)'; and
- (xiv) Draft Thirtieth Report (17th Lok Sabha) regarding 'Requests for Dropping of Assurances (Not Acceded to)'.

3. The Committee adopted all the above mentioned 14 Draft Reports without any amendment and authorized the Chairperson to present the Reports at a later date.

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The Committee then adjourned.



**COMPOSITION OF THE COMMITTEE
ON GOVERNMENT ASSURANCES*
(2019 - 2020)**

SHRI RAJENDRA AGRAWAL - Chairperson

MEMBERS

2. Shri Sudip Bandyopadhyay
3. Shri Nihal Chand Chauhan
4. Shri Gaurav Gogoi
5. Shri Nalin Kumar Kateel
6. Shri Ramesh Chander Kaushik
7. Shri Kaushalendra Kumar
8. Shri Ashok Mahadeorao Nete
9. Shri Santosh Pandey
10. Shri Pashupati Kumar Paras
11. Shri Parbatbhai Savabhai Patel
12. Shri M.K. Raghavan
13. Shri Chandra Sekhar Sahu
14. Dr. Bharatiben Dhirubhai Shyal
15. Smt. Supriya Sule

SECRETARIAT

1. Shri Pawan Kumar - Joint Secretary
2. Shri Lovekesh Kumar Sharma - Director
3. Shri S. L. Singh - Deputy Secretary

* The Committee was constituted w.e.f. 09 October, 2019 *vide* Para No. 609 of Lok Sabha Bulletin Part-II dated 09 October, 2019

